

etc. to the Armed Forces. There is no fixed list of such firms. However, before permission is granted to a retired Service officer, it is ensured that he, while in service, did not have dealings with the organisations concerned and that the job is not just for liaison duties with Government Departments/agencies.

(c) Does not arise.

**Statement**

1972

S. No.	Name of the Officer	36.
1.	Lt. Gen. S. N. Mubayi	
2.	Lt. Gen. K. N. Dubey	
3.	Maj. Gen. Mohinder Singh	
4.	Brig. N. F. Master	
5.	Brig. S. J. S. Bhonsale	
6.	Brig. Krishanjit Singh	
7.	Brig. Naresh Prasad	
9.	Brig. S. N. Sen	
9.	Brig. R. D. Law	
10.	Brig. Vishwa Mitter	
11.	Brig. S. Ponnambalam	

1973

12.	Lt. Gen. K. P. Candeth
13.	Lt. Gen. J. S. Aurora
14.	Lt. Gen. R. S. Noronha
15.	Maj. Gen. B. S. Ahluwalia
16.	Brig. S. A. Moray
17.	Brig. O. P. Vig
18.	Brig. N. Sen
19.	Brig. C. V. Advaney
20.	Brig. S. Manasingh
21.	Brig. E. J. Engineer
22.	Brig. A. D. Agarwal
23.	Brig. P. Mody
24.	Brig. M. Jayaraman
25.	Brig. G. D. Verma

1974

26.	Lt. Gen. Har Prasad
27.	Lt. Gen. H. K. Sibal
28.	Lt. Gen. M. N. Batra
29.	Maj. Gen. S. Y. Munshi
30.	Maj. Gen. K. D. Vasishtha
31.	Maj. Gen. P. Choudhury
32.	Maj. Gen. Amreek Singh
33.	Maj. Gen. G. C. Nagra
34.	Brig. A. K. Naidu
35.	Brig. F. P. Shinde
36.	Brig. Madan Mohan
37.	Brig. N. A. Patil
38.	Brig. S. L. Juneja
39.	Brig. Brij Chandra
40.	Brig. S. L. Chibber
41.	Brig. S. C. Bhattacharyya
42.	Brig. P. L. Chatterji
43.	Brig. K. K. Khanna
44.	Brig. S. P. Bakshi.
45.	Brig. S. Neelakantan
46.	Brig. G. S. Wakanka
47.	Brig. J. S. Bawa

**Completion of Commercial Pilots' Examination conducted by Ministry of Civil Aviation**

9213. SHRI SRIKISHAN MODI:  
SHRI PURUSHOTTAM KAKODKAR:

Will the Minister of DEFENCE be pleased to state:

(a) whether a good number of released Airmen of I.A.F. successfully completed commercial pilots examination conducted by the Ministry of Civil Aviation,

(b) if so, the particulars of such Airmen,

(c) whether any steps have been taken to rehabilitate them; and

(d) if so, the outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) and (b). Forty-seven Air Force personnel have been issued Commercial Pilot's Licence during the last three years, on the basis of their Air Force flying experience. Their full particulars are not available and the collection of this information will involve considerable time and effort which will not be commensurate with the results achieved.

(c) and (d). All possible assistance is being provided to unemployed pilots for securing employment. Steps taken to assist them are as follows:

- (1) Rules for direct recruitment to the post of Assistant Aerodrome Officer in the Civil Aviation Department were amended to include Commercial Pilot's Licence as one of the acceptable qualifications.
- (2) Ministry of Agriculture has agreed to consider unemployed commercial pilots for conversion training for crop spraying operations.
- (3) Indian Airlines and Air India have been advised to utilise unemployed commercial pilots wherever possible.
- (4) State Governments have been requested to give consideration to CPL holders for employment under them wherever possible.

**Proposal to Withdraw Patronage to Individuals/Firms Evading Taxes**

9214. SHRI BANAMALI BABU: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether various Departments of Government had placed orders for supply of various items, granted contracts and appointed auctioneers even to those individuals and firms who evaded taxes or violated provisions of the Income Tax Act;

(b) the steps being proposed to withdraw patronage to those who are found to have evaded taxes or committed other economic offences; and

(c) the nature of modification in rules proposed to be made by Government to ensure the implementation of part (b) above?

THE MINISTER OF SUPPLY AND REHABILITATION (SHRI R. K. KHADILKAR): (a) to (c). The information is being collected and will be placed on the Table of the House.

**Exceeding Budget Provisions for National Highways by some States**

9215. SHRI JAMBUWANT DHOTE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether some State Governments who are the works executing agencies for the national highways are Exceeding the budget provisions without coming up with proposals for additional funds in time;

(b) if so, the steps taken by Government's to check the excess expenditure under this head; and

(c) whether the Comptroller and Auditor-General of India had issued instructions to Accountants-General of the States for preventing such an excess expenditure and if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): (a) Yes, Sir, the appropriation accounts do show in certain cases excess expenditure over sanctioned grants.

(b) The Government is considering the question of revising the procedure of payments for national highway works to avoid excesses over sanctioned grants.

(c) No, Sir.